

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

C.C.P. NO.34/91 in
O.A. NO. 2589/89

Decided on : 02.01.1992

Naresh Kumar

... Petitioner

Vs.

S. M. Vaish & Anr.

... Respondents

CORAM : HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri G. D. Bhandari, Counsel for Petitioner

Shri P. S. Mahendru, Counsel for Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

The judgment of the Tribunal has since been complied with. We are satisfied with the explanation offered by the respondents in their reply for the delay in complying with the order of the Tribunal dated 5.6.1990.

2. The rule is discharged accordingly.

(P. C. JAIN)
MEMBER (A)

Replied
(V. S. MALIMATH)
CHAIRMAN

AS